

ed only by their service contracts with the banks, they can seek remedy against unjust treatment only in the civil courts.

**Memorandum by Pensioners' Organisation Regarding establishment of separate Department to deal with cases of pensions**

3626. SHRI NAWAL KISHORE SHARMA: Will the Minister of FINANCE be pleased to state:

(a) whether All India Pensioners' Organisation have submitted a memorandum to Government for establishing a separate Department to deal with the cases of pensions;

(b) if so, the broad outlines of the Memorandum; and

(c) the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) A Memorandum dated 17-2-73 from the President All India Organisation of Pensioners, New Delhi has been received.

(b) and (c). A Statement is laid on the Table of the House. [Placed in Library. See No. LT-4529/73.]

**Visit by President of Asian Bank**

3627. SHRI NAWAL KISHORE SHARMA:  
SHRI BIRENDER SINGH RAO:

Will the Minister of FINANCE be pleased to state:

(a) whether the President of Asian Bank recently visited India and held talks with him;

(b) if so, a gist of the talks held with particular reference to the assistance to be provided to India by the Bank during the next three years; and

(c) the time by which the assistance will be made available and in what shape?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN):  
(a) Sir,

(b) and (c). Discussions took place on subjects of mutual interests like Special Funds mobilisation, the Asian Development Bank's operations in least developed countries etc. No discussions took place regarding assistance to be provided to India by the ADB as India continues to follow the policy of not borrowing from the Bank.

स्टेट बैंक ऑफ इंडिया के चयन बोर्डों में समाजकल्याण विभाग के अधिकारियों की नियुक्ति

3628. श्री एम० एस० पुरती : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार के विचाराधीन ऐसा कोई प्रस्ताव है जिसके अंतर्गत यदि स्टेट बैंक ऑफ इंडिया के भर्ती/चयन बोर्डों में अनुसूचित जातियों तथा अनुसूचित जनजातियों के अधिकारी न मिलें तो भारत सरकार और सम्बन्धित राज्य सरकार के समाज कल्याण विभाग से अधिकारी लेकर उन्हें बोर्डों में नियुक्त किया जाएगा ; और

(ख) यदि हां, तो इस प्रस्ताव का व्यौरा क्या है ?

वित्त मंत्री (श्री यशवंत राव चव्हाण) :

(क) : जी, नहीं ।

(ख) : यह प्रश्न उपस्थित नहीं होता ।

**Decline in the Export of Jute Goods to U.S.A.**

3629. DR. RANEN SEN: Will the Minister of COMMERCE be pleased to state:

(a) whether the attention of Government has been drawn to a news report appearing in the Hindustan Standard dated the 23rd January, 1973 under

the caption "Sharp fall in Indian share of U.S. Jute goods market"; and

(b) if so, Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) Yes, Sir.

(b) Government are fully alive to the problems currently being faced by jute industry, and are taking all possible steps to make Indian jute goods competitive.

**Decision of Industrial Development Bank of India to Finance Execution of turn-key projects**

3630. DR. RANEN SEN: Will the Minister of FINANCE be pleased to state:

(a) whether the Industrial Development Bank of India has decided to finance the execution of turn-key projects by Indian entrepreneurs outside India; and

(b) if so, the conditions for extending such financial assistances by the Bank?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN): (a) and (b). The Industrial Development Bank of India has already been extending financial assistance by way of post-shipment loans in respect of deferred receivables to Indian exporters executing turn-key jobs abroad. Such assistance is provided under Supplier's Credit system of financing in participation with exporters' bankers. Under this scheme the Development Bank charges a rate of interest on its portion of the credit, which after taking into account the rate charged by the participating bank, works out to five and a half per cent to the exporter on the entire credit. Whatever security (i.e. bank guarantee, letter of credit etc.) is available is shared *pro rata* between the Industrial Development Bank of India and the participating bank. The deferred

receivables are required to be covered by an appropriate Export Credit Guarantee Corporation cover. The credit terms are required to be cleared by the Exchange Control Department of the Reserve Bank of India.

**Advancing of Loan by Nationalised Banks for Irrigation and Power Projects**

3631. DR. RANEN SEN: Will the Minister of FINANCE be pleased to state:

(a) whether the nationalised banks have advanced any loans to State Government for financing irrigation and power projects;

(b) if so, the names of the banks which have advanced such loans; and

(c) the projects for which such assistance has been given?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): (a) to (c). Nationalised banks have not advanced loans to State Governments for irrigation and power projects. They have, however, given loans to State Electricity Boards for rural electrification, energising tubewells, bridging loans for power projects etc. Details of such loans are not readily available. To the extent possible they will be obtained and laid on the Table of the House.

**Location of Headquarters of General Insurance Corporation**

3632. DR. RANEN SEN: Will the Minister of FINANCE be pleased to state:

(a) whether Government have received a letter from the Bengal National Chamber of Commerce regarding the location of the General Insurance Corporation's headquarters;

(b) if so, the gist of the letter received; and